

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 68/TT/2021

Date: 15.9.2021

To

Shri S.S. Raju
Chief General Manager (Commercial),
Power Grid Corporation of India
Limited, Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Determination of transmission tariff from COD to 31.3.2019 for Transmission Asset “Replacement of existing 4 x 105 MVA, 400/220 KV, 1-Ph ICTs with 1x500 MVA, 400/220Kv, 3Ph ICT at Misa Sub-station” under “North eastern Region Strengthening Scheme-IV (NERSS-IV)” in the North-Eastern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 21.9.2021:

2014-19 period

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed for the instant asset.
- b) Confirm, if there is any ACE expected beyond 2020-21 on account of undischarged liability/balance retention payment for the assets covered in the instant petition.
- c) IDC statement showing the total IDC amount in excel format for the instant asset.
- d) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with ‘floating rate’ for the instant asset.
- e) The actual capital cost should be compared with the benchmark cost as per specified by the Commission and any variation in capital cost, to be explained
- f) Justification for time over-run for the instant asset.

Forms

- g) Provide flow of liabilities statement as per Annexure-I attached herewith.
 - h) Form 12 for the instant transmission asset.
2. Confirm that the instant asset is currently in use.
 3. Confirm whether the instant asset under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
 4. Confirm that no further additional information required to be submitted by the Petitioner.
 5. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)

